

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-103
IB-340/ND/2020

IN THE MATTER OF:

M/s Deep Electrolters

Vs

Modvak Engineering India Pvt Ltd

....Applicant

....Respondent

SECTION

Under Section-9 of IBC, 2016

Order delivered on 24.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Bishwaksen Panda, Adv. Gursat Singh

For the Respondent :

ORDER

In course of arguments, it has come to our notice that address of the Corporate Debtor/respondent at page 11 column 5 part 2 does not match with the address available at the website of the MCA data which is available at page 27. Ld. Counsel for petitioner is well advised to make necessary corrections in the application. Let the same be done. List the case on 05.02.2020.


(K.K. VOHRA)

MEMBER (T)

Chirag


(ABNI RANJAN KUMAR SINHA)

MEMBER (J)